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## Job schemes to be financed by public sector financial institutions

779 SHRI SITARAM KESRI: MISS SAROJ PURUSHOTTAM KHAPARDE DR R K CHAKRABARTI. SHRIMATI AZIZA IMAM SHRI HARSH DEO MALAVIYA SHRI K B CHETTRI SHRI SARDAR AMJAD ALI: SHRI N R CHOUDHURY

Will the Minister of FINANCE pleased to state

- (a) whether it is a fact that Government have issued directives to the nationalised I inks and other public sector financial institutions for advancing loans to help the half a million job scheme in various States:
- (b) if so, what are the details in this regard?

THE MINISTER OF FINANCE (SHRI Y B CHAVAN) (a) ard (b) Recently, Government have made certain suggestions to public sector banks asking them to intensify their efforts in lending to small entrepreneurs and other self-employed ventures so that, as part of the "Half-a-million jobs" programme drawn up by the Plannirg Commission, there is augmentation of employment opportunities. These suggestions mainly relate to the following aspects -

- (1) Ensuring speedy disposal of loan applications on the basis of viability, preferably within two months, and the review of organisation and procedures etc towards this erd.
- (11) Charging reasonable rates of interest for such schemes, in cases satisfying the criteria prescribed under the the rate to be charged being only 4 per GANESH) cent.
- (iii) Prescribing reasonable margins, the case of small loans, and for making sustained efforts to ersure larger spread of schemes for technical entrepreneurs are satisfied for which no margin money is stipulated,

(1v) For supplementing the efforts of State Governments and their corporate agencies in providing consultancy and counselling services to small neurs,

to Questions

(v) Establishing close liaison with District and State authorities and State Financial and Corporate bodies so that decision making for providing loan assistance to viable projects is speeded up,

All the public sector banks are expected be to pursue the e suggestions and to communicate progress through quarterly reports commencing from October, 1973

## Cases of under-valuation of immovable properties

780 SHRI SITARAM KESRI SHRI K P SUBRAMANIA MENON SHRI SHYAMLAL GUPTA

Will the Minister of FINANCE he pleased to state

- (a) whether it is a fact that the provisions of the Taxation Laws (Amendment) Act 1972 are not strictly followed in many cases and immovable properties are being registered at a value much below the market value in cities like Delhi, Bombay, Calcutta and Madras,
- (b) if so what is the number of such cases which came to the notice of Government in each of the cities referred to in part (a) above as on 30th September, 1973,
- (c) what action Government have taken thereon?

THE MINISTER OF STATE IN THE Differential Rates of Interest Scheme, MINISTRY OF FINANCE (SHRI K. R. (a) to (c) The Competent Authorities initiate action in all cases where they have reason to believe that the condiwhich should be kept suitably low in tions laid down in Chapter XXA of the Income-tax Act for initiating proceedings for acquisition of immovable properties The rumber of such cases which came to the notice of Competent